

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 30/82-ALC4/2012 **MEETING DATE** : 07.02.2013

The Meeting No. 30/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 07.02.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.4, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri S.K. Aggarwal, Assistant Director, DC(MSME)
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. B 457	M/s. Ruby Fragrance Pvt Limited Vickramasigapuram (TN)
Norms Committee Meeting No.30/AM13	F.No 01/82/050/00966/AM 12/DES III F. No. 01/82/050/00295/AM 12/DES III
Meeting Date:07.02.2013	35/24/040/0045/AM 12 35/24/040/00025/AM 12
Adv. Lic. No. & Date	3510035931 dated 25.5.2011 and 3510034005 dated 25.5.2011
Decision: It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 458	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.30/AM13	F.No 01/82/162/00020/AM 10/DES III
Meeting Date:07.02.2013	
Adv. Lic. No. & Date	
Decision: It was decided to remind the Chemcexil to furnish All Industry Data for fixation of norms. The case was deferred for 7.3.2013.	

Case No. B 459	M/s.Cipla Limited, Mumbai
Norms Committee Meeting No.30/AM13	F.No 01/82/050/00624/AM 13/DES III
Meeting Date:07.02.2013	03/94/040/00342/AM 13/ZALC
Adv. Lic. No. & Date	0310703951 dated 3.8.2012
Decision: The case was discussed in the meeting and technical member from Department of	

Pharmaceuticals has clarified that the norms have been ratified for the intermediate or "Levofloxacin Hemihydrate". However, it was decided to amend the UOM for the quantity allowed from kg/kg to kg/1000 No. of Levofloxacin tablets. RA may take appropriate action as per the decision of Norms Committee.

Case No. B 460	M/s. Smruthi Organics Limited
Norms Committee Meeting No.30/AM13	F. No 01/83/050/01087/AM 04/DES III F. No. 01/83/050/0001/AM 03/DES III F. No. 01/83/050/01350/AM 03/DES III F. No. 01/83/050/00975/AM 04/DES III
Meeting Date:07.02.2013	31/24/040/00195/AM 04 31/24/040/00082/AM 02 31/24/040/00322/AM 03 31/24/040/00173/AM 04 31/24/040/00016/AM 04
Adv. Lic. No. & Date	3110013489 dated 2.12.2003 3110006244 dated 20.2.2002 3110009528 dated 13.01.2003 3110013121 dated 4.11.2003 3110010812 dated 28.4.2003
Decision: It was decided to reject the request of the firm as these relate to norms ratified in year 2002,2003 & 2004.	

Case No. B 461	M/s. Solvay Specialities India Pvt. Ltd., Panoli, Distt. Bharuch, Gujarat.
Norms Committee Meeting No.30/AM13	F.No. 01/82/162/01074/AM 12/DES III
Meeting Date:07.02.2013	03/95/040/00596/AM 12/ZALC
Adv. Lic. No. & Date	0310668224 dated 30.11.2011
Decision: It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 462	M/s. Medchl Chem. & Pharma Limited
Norms Committee Meeting No.30/AM13	F.No 01/82/050/017606/AM 11/DES III F. No. 01/82/050/00911/AM 11/DES III F. No. 01/82/50/01258/AM 11/DES III
Meeting Date:07.02.2013	09/24/40/00539/AM 11 09/24/40/00231/AM 12 09/24/40/00324/AM 11
Adv. Lic. No. & Date	2510025024 dated 25.5.2011 and 2510024005 dated

Adv. Lic. No. & Date	SS10033931 dated 23.3.2011 and SS10034003 dated 25.5.2011
Decision: It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.	

Case No. B 463	M/s. Metropolitan Eximchem Limited
Norms Committee Meeting No.30/AM13	F.No 01/82/050/00244/AM 13/DES III F. No. 01/82/050/1062/AM 12/DES III
Meeting Date:07.02.2013	03/95/040/00002/AM 13 03/95/040/00643/AM 12
Adv. Lic. No. & Date	0310690688 dated 13.4.2012 0310664714 dated 14.11.2012
Decision: It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 464	M/s. Aqua Pharm Chemicals (Pvt.) Limited			
Norms Committee Meeting No.30/AM13	F.No 01/82/162/442/AM 13 F. No. 01/82/162/443/AM 13 F. No 01/82/162/444/AM 13 F. No 01/82/162/445/AM 13 F. No 01/82/162/446/AM 13			
Meeting Date:07.02.2013				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/159/2011/Ch. II dated 28.1.2013, it was decided to ratify norms under Para 6.8(e) of FTP, as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Diethylene Tri amine Penta (Methylene Phosphonic) Acid, Partial Ammonium Salt (36%)	1 kg	1.	Diethylene Triamine (DETA)	0.060 kg
		2.	Liquor Ammonia (25%)	0.272 kg
		3.	Phosphorous Trichloride Or Phosphorous Acid	0.400 kg 0.239 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)

Hydroxy Ethylidene Diphosphonic Acid also known as phsophonic acid, (1-Hydroxyethylidene) Bis or Etidronic Acid) (CAS No. 2809-21-4) Aquacid 105 EX, Aquacid 105 NS, Maxinol 42	1 kg	1.	Acetic Acid	0.669
		2.	Phosphorous Trichloride	0.806
		3.	Hydrogen Peroxide	0.013

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Diethylene Tri Amine Penta (Methylene Phosphonic) Acid, Partial Ammonium Salt (47%) Aquacid 1062 EX	1 kg	1.	Diethylene Triamine (DETA)	0.083 kg
		2.	Liquor Ammonia	0.214 kg
		3.	Phosphorous Trichloride Or Phsophorous Acid	0.587 kg Or 0.350 kg

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Aquacid 1054 PG Tetra sodium Salt of 1-Hydroxyethylidene-1-1-Diphosphonic Acid (92%) Granulated Powder	1 kg	1.	Tetra Sodium Salt of 1 Hydroxy Ethylidene 1,1 Diphosphonic Acid (92%)	0.500 kg
		2.	1 Hydroxy Ethylidene 1,1 Diphosphonic Acid (60%)	0.527 kg
		3.	Caustic Soda Lye	0.492 kg
		4.	Phosphorous Acid	0.006 kg

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Aquacid 1014 EX	1 kg	1.	1-Phosphonobutane-1,2,4-Tricarboxylic Acid (50%)	0.640kg

2-Phosphonobutane-1, 2,4-Tricarboxylic Acid, Tetra Sodium Salt (43%)		2.	Caustic Soda Lye	0.375 kg
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Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 465	M/s. PCL Oil and Solvents Limited, New Delhi
Norms Committee Meeting No.30/AM13	F.No 01/82/162/917/AM 13 DES III
Meeting Date:07.02.2013	05/27/040/00083/AM 13 05/27/040/00454/AM 13 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 7.3.2013 for comments of Petrochemicals division of Department of Chemicals and Petrochemicals.	

Case No. C 57	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.30/AM13	F.No 01/82/162/00008/AM 13/DES III
Meeting Date:07.02.2013	
Adv. Lic. No. & Date	
Decision: It was decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority. The case was deferred for 7.3.2013.	

Case No. C 58	M/s. Fermenta Biotech Limited
Norms Committee Meeting No.30/AM13	F.No 01/82/162/128/AM 13/DES III
Meeting Date:07.02.2013	
Adv. Lic. No. & Date	
Decision: It was decided to remind the firm to furnish the production and consumption data duly certified by Central Excise Authority. The case was deferred for 7.3.2013.	

1	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:07.03.2013
Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LARS LIMITED	Meet No/Date:30/82-ALC4/2012	Status:Case Deferred
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2	Case No.:19/10/82-ALC4/2011	Party Name: VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

3	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:07.03.2013
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

4	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

5	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Biotechnology.			

6	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of DC(MSME).			

7	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
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8	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:07.03.2013
Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.				

9	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:07.03.2013
Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.				

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Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved		
HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/604/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. (kg/kg)	allowed
Candesartan Cilxetil	1 kg	1	2-ETHOXY-1-[2-{1 H-TETARZOLE-5-YL} BIPHENYL-4-YL)-METHYL] BENZIMIDAZOLE-7-CARBOXYLIC ACID (EBC-III)	1.35	
		2	TRIETHYLAMINE	0.31	
		3	ACETONE	4.32	
		4	METHANOL	4.58	
		5	METHYLENE CHLORIDE (OR DICHLOROMETHANE)	6.88	
		6	1-CHLOROETHYL CYCLOHEXYL CARBONATE	0.49	
		7	DIMETHYL FORMAMIDE	0.83	
		8	CYCLOHEXANE	2.06	
RA may take appropriate action as per the decision of Norms Committee.					

11	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic No/Date:2210011532	Defer

			28.06.2011	Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

12	Case No.: 97/22/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00800/AM13/	RLA File :34/24/040/00058/AM12/	Lic.No/Date:3410030822 05.07.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

13	Case No.: 25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula within 15 days failing which their case would be closed. The case was deferred for 7.3.2013.			

14	Case No.: 39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the information within 15 days failing which thier case would be closed. complete Chemical reaction showing utilization of each inputs, their Mol. Wt. and % yield on molar basis. Details of recylation of Step 1 product. Details step II reaction showing actual utilization of Iodine and KI in the process as the export product formula does not contain Iodine. Past production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authority. The case was deferred for 7.3.2013.			

15	Case No.: 89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals			

16	Case No.: 16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed:			

	Stepwise complete and balanced chemical reaction showing Mol. Wt. of each input and output item. % yield on molar basis for each step. Requirement and recovery of solvent at each step. The case was deferred for 7.3.2013.
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17	Case No.: 9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

18	Case No.: 3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula within 15 days failing which their case would be closed. The case was deferred for 7.3.2013.			

19	Case No.: 5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:07.03.2013
	Decision : The firm has submitted a copy of reply in response to the Deficiency letter issued by Department of Biotechnology. The case was deferred for comments of Department of Biotechnology.			

20	Case No.: 31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

21	Case No.: 7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to clarify whether the items are drug items. If yes, furnish a copy of Drug Manufacturing License. If not a drug item, submit a declaration which ITC/ISX and the firm is claiming the name. The case was deferred for 7.3.2013.			

Item, elaborate under which ITC(HS) code the firm is claiming the norms. The case was deferred for 7.3.2013.

22	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Industrial Policy and Promotion.			

23	Case No.: 24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

24	Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 7.3.2013.			

25	Case No.: 11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

26	Case No.: 41/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01483/AM12/	RLA File :09/24/040/00459/AM12/	Lic.No/Date:0910050480 29.12.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

27	Case No.: 43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

Decision :It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.

28	Case No.: 18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the following details/clarification within 15 days failing which their case would be closed: The chemistry of Step III and IV do not match with the material balance. Yields of Step III and IV are not given The case was deferred for 7.3.2013.			

29	Case No.: 35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

30	Case No.: 39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.: 28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

32	Case No.: 26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which their case would be closed. Complete and balanced chemical reaction showing mol. wt. of each reactant and output product			

	Complete and balanced chemical reaction showing mol. wt. of each reactant and output product. % yield on molar basis for each step of manufacturing process. Material balance for entire process. The case was deferred for 7.3.2013.
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33	Case No.: 55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:07.03.2013
	Decision : It was decided to given a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: % yield on molar basis for each step. Molar requirement of each import item. Copy of technical literature in support of yields envisaged. The case was deferred for 7.3.2013.			

34	Case No.: 67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:07.03.2013
	Decision : The reply received from the firm was sent to both Department of Pharmaceuticals and Department of Chemicals and Petrochemicals. The case was deferred for 7.3.2013			

35	Case No.: 35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Drug Manufacturing License failing which their case would be closed: The case was deferred for 7.3.2013.			

36	Case No.: 51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 7.3.2013.			

37	Case No.: 26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information immediately failing which their case would be closed: Molar requirement of each import item. Copy of technical literature in support of yield envisaged. The case was deferred for 7.3.2013.			

38	Case No.: 88/4/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Chemicals and Petrochemicals.			

39	Case No.: 60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

40	Case No.: 30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

41	Case No.: 33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed.: Whether step III shown in the reaction scheme is part of the manufacturing activity in the present export. Technical justification along with revised scheme to be forwarded. Material balance for the entire process			

	% conversion yield on molar basis for each step to be furnished. The case was deferred for 7.3.2013.		
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42	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

43	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

44	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:07.03.2013
	Decision :It was decided to give final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: Whether step III shown in the reaction scheme is part of the manufacturing activity in the present export. Technical justification along with revised scheme. Material balance for the entire process % conversion yield on molar basis for each step. The case was deferred for 7.3.2013.			

45	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 07.03.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
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46	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: Technical justification for applying import of p-Nitrophenyl-2-(furfurysulfinyl) Acetate, as the process given by the firm does not justify its use to the process/reaction. Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. The case was deferred for 7.3.2013.			

47	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:07.03.2013
Decision : It was decided to give final reminder to the firm to furnish the following information within 15 days failing which thier case would be closed: Technical justification for applying import of p-Nitrophenyl-2-(furfurysulfinyl) Acetate, as the process given by the firm does not justify its use to the process/reaction. Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. The case was deferred for 7.3.2013.				

48	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.				

49	Case No.: 41/11/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved										
	HQ File :01/82/050/00308/AM13/	RLA File :31/83/040/00227/AM12/	Lic.No/Date:3110053321 09.03.2012	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/601/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Tablets/Capsules-</td><td>1 500</td><td>1.</td><td>Ciprofloxacin HCL (Relevant</td><td>555.0mg /500 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tablets/Capsules-	1 500	1.	Ciprofloxacin HCL (Relevant	555.0mg /500 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Tablets/Capsules-	1 500	1.	Ciprofloxacin HCL (Relevant	555.0mg /500 mg										

Ciprofloxacin Tablets USP 500 MG (each film coated tablet contains ciprofloxacin HCL USP equivalent to Ciprofloxacin 500 mg)	mg tablet		Bulk Drug)	tablets
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:28/11/82-ALC4/2012		Party Name:PERKIN LABORATORIES		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
HQ File :01/82/050/00295/AM13/		RLA File :09/24/040/00517/AM12/		Lic.No/Date:0910051719 13.03.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/623/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. (kg/kg)	allowed	
Ketorolac Tromethamine		1 kg	1.	Pyrrole	1.25		
			2.	Isopropenyl Acetate	1.02		
			3.	Dimethyl Sulphoxide	2.80		
			4.	DMF	1.822		
			5.	Potassium Carbonate	4.96		
			6.	Di-Ethyl Malonate	2.732		
			7.	Tromethamine	0.40		
RA may take appropriate action as per the decision of Norms Committee.							

51	Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed:			
	Manufacturing process indicating stage wise wastage of each raw material for the export item separately. Consumption of raw material both imported and indigenous with corresponding production of each export item separately in the past three years duly certified by the concerned Central Excise/Chartered Accountant. The case was deferred for 7.3.2013.			

52	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/609/2012-PI(Norms) dated 6.2.2013, it was decided to call from the firm the following information: Complete technical details as per Appendix 33; Past production vis-a-vis actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 7.3.2013.			

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Case No.: 43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved	
HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/609/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Pregabalin	1 kg	1	BENZYL-2-BROMOACETATE	11.20
			ISOVALERALDEHYDE	5.317
			POTASSIUM CARBONATE	11.20
			TETRA HYDRO FURAN	6.87
			METHANOL	19.17
			TRIETHYLAMINE	0.880
			TRIETHYL PHOSPHITE	8.96
			ISO PROPYL ALCOHOL	0.96 lit/kg
RA may take appropriate action as per the decision of Norms Committee.				

54	Case No.: 40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119	Defer Date:

			20.03.2012	7.3.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
55	Case No.: 63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 7.3.2013.			
56	Case No.: 75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
57	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
58	Case No.: 9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
59	Case No.: 1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 7.3.2013.			
	Case No.: 2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred

60	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 7.3.2013.			

61	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of master batch formula duly certified by Quality Control Incharge, otherwise their case would be closed. The case was deferred for 7.3.2013.			

62	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

63	Case No.:48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information, without any further delay else their case would be closed. The case was deferred for 7.3.2013.			

64	Case No.:1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information, without any further delay, else their case would be closed. The case was deferred for 7.3.2013.			

65	Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Biotechnology.			

66	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/598/2012-PI(Norms) dated 7.2.2013, it was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 7.3.2013.			

67	Case No.:32/13/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved	
	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 12.04.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
	Tazobactam Sodium Sterile	1 kg	1.	Tazobactam Acid	1.00
	“The export product shall account for 44 Nos. Aluminium Bottle Anodized with tear of alu & chlorobutyl plug”		2.	Sodium Bicarbonate	0.33
			3.	Aluminium Bottle Anodized with Tear off alu cap & cholorbutyl plug	Relevant, as per packing policy
	RA may take appropriate action as per the decision of Norms Committee.				

68	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Biotechnology.			

69	Case No.: 10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

70	Case No.:18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

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Case No.:34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved	
HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neulin 125 mg tablets Theophylline 125 mg+Guar gum 4.375 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	127.5 mg
		2.	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	4.375 mg
Neulin 200 mg tablets Theophylline 200 mg+ Guar Gum 7.00 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	204.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	7.00 mg
Neulin 250 mg tablets Theophylline 250 mg+ Guar Gum 8.750 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	255.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	8.75 mg
Neulin 300 mg tablets Theophylline 300 mg+ Guar Gum 10.5 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	306.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	10.5 mg
RA may take appropriate action as per the decision of Norms Committee.				

72	Case No.:2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Rejected
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056	Defer Date:

		01.05.2012	
Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

73	Case No.: 3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Rejected
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

74	Case No.: 14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:07.03.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33 . The case was deferred for 7.3.2013.			

75	Case No.: 27/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

76	Case No.: 5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

77	Case No.:24/13/82-ALC4/2012		Party Name:ADCOCK INGRAM LTD,		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
	HQ File :01/82/050/00359/AM13/		RLA File :07/24/040/00052/AM13/		Lic.No/Date:0710088126 09.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Alu-Tab 600 mg tablets – Aluminium		1 no. of tablet	1.	Dried Aluminium Hydroxide Gel S-100 BP/USP/EP/PH.EUR		612 mg	

	Hydroxide 600 mg+			
	Microcrystalline Cellulose 60 mg	2.	Microcrystalline Cellulose NF/BP/EP/USP/PH. EUR/JP	60.0 mg
RA may take appropriate action as per the decision of Norms Committee.				

78	Case No.: 21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:07.03.2013
	Decision : The reply received from the firm was sent to Department of Industrial Policy and Promotion. The case was deferred for 7.3.2013 for comments of Department of Industrial Policy and Promotion.			

79	Case No.: 30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

80	Case No.: 10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed: A copy of Master Batch Formula duly certified by Quality Control Incharge. Copy of DML alongwith list of approved items. The case was deferred for 7.3.2013			

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Case No.:11/9/82-ALC4/2012		Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
HQ File :01/82/050/00256/AM13/		RLA File :03/95/040/00093/AM13/		Lic.No/Date:0310694735 15.05.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Sterile Polygeline		500 ml	1.	Polygeline, Polypeptides of	18.375 gm/500 ml		

Solutions, Infusion for intravenous Administration (Plasma Expander)	pack		degraded getatin, Crosslinked via urea bridges (Gelatin)	pack
		2.	Polypropylene (Purell RP 270 G)	Relevant, as per packing policy
		3.	4180 PP Inso CAPS	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

82	Case No.:2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:07.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula, else their case would be closed. The case was deferred for 7.2.2013.			

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Case No.: 15/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)		Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved
HQ File :01/82/050/00260/AM13/	RLA File :03/95/040/00089/AM13/		Lic.No/Date:0310694925 16.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sterile Polygeline Solutions, Infusion for intravenous Administration (Plasma Expander)	500 ml pack	1.	Polygeline, Polypeptides of degraded getatin, Crosslinked via urea bridges (Gelatin)	18.375 gm/500 ml pack
		2.	Polypropylene (Purell RP 270 G)	Relevant, as per packing policy
		3.	4180 PP Inso CAPS	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 7.2.2013, it			

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Decision : in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 1.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sterile Polygeline Solutions, Infusion for intravenous Administration (Plasma Expander)	500 ml pack	1.	Polygeline, Polypeptides of degraded getatin, Crosslinked via urea bridges (Gelatin)	18.375 gm/500 ml pack
		2.	Polypropylene (Purell RP 270 G)	Relevant, as per packing policy
		3.	4180 PP Inso CAPS	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

85	Case No.:6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/611/2012-PI(Norms) dated 76.2.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

86	Case No.:4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

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Case No.:21/16/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
HQ File :01/82/050/00457/AM13/		RLA File :09/24/040/00071/AM13/		Lic.No/Date:0910052683 18.05.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/609/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Sertraline Hydrochloride (SLH)		1 kg	1.	Cis (IS, 4S)-4-(3,4-Dichloro phenyl)-1,2,3,4-tetrahydro-N-methyl-1-naphathenamine mandelate	1.484 kg		

			mandarinate	
		2.	Methanol	2.00 kg
		3.	n-Heptane	0.50 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:22/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved
HQ File :01/82/050/00458/AM13/	RLA File :09/24/040/00041/AM13/		Lic.No/Date:0910052681 18.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/609/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Azido-5-O-Tritylthymidine	1 kg	1.	Beta Thymidine	0.600 kg
		2.	Trityl Chloride	0.794 kg
		3.	Triethylamine	0.790 kg
		4.	Methanol	2.73 kg
		5.	Methane Sulfonyl Chloride	0.310 kg
		6.	Toluene	0.86 kg
		7.	Dimethyl Sulfoxide	2.28 kg
RA may take appropriate action as per the decision of Norms Committee.				

89	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

	Case No.:29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:07.03.2013
	Decision :In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/609/2012-PI(Norms) dated 6.2.2013, it			

90	was decided to call from the firm the following technical details: The firm has applied import item No. 12 i.e. (3R)-3-[N-(tert-Butoxycarbonyl) amino]-4-(2,4,5-trifluorophenyl) butanoic acid along with its raw materials. Reasons for applying both may be given along with revised application for further consideration. % yield on molar basis for each step. Requirement and Recovery of solvents at each step. Past production vis-a-vis Actual consumption of raw material duly certified by Central Excise Authorities. The case was deferred for 7.3.2013.		
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91	Case No.:30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:07.03.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.				

92	Case No.:31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:07.03.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.				

93	Case No.:32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:07.03.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.				

94	Case No.:33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:07.03.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.				

95	Case No.:5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:07.03.2013

		18.05.2012	Date:07.05.2013
Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula within 15 days failing which the case would be closed. The case was deferred for 7.3.2013			

96	Case No.:15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Rejected
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:
	Decision : Department of Pharmaceuticals vide their OM No. 35011/589/2012-PI(Norms) dated 6.2.2013 has informed that the export product does not match with the process/chemistry given by the firm. It was decided to inform the firm of the same and close the case.			

97	Case No.:18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved									
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/619/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Imipenem & Cilastatin for injection USP 500 mg</td><td>1 vial</td><td>1</td><td>Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate)</td><td>1114.187 mg/vial</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Imipenem & Cilastatin for injection USP 500 mg	1 vial	1	Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Imipenem & Cilastatin for injection USP 500 mg	1 vial	1	Imipenem & Cilastatin USP (with Buffered Sodium Bicarbonate)	1114.187 mg/vial									

RA may take appropriate action as per the decision of Norms Committee.

98	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

99	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

	Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
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100	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/600/2012-PI(Norms) dated 6.2.2013m it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge along with composition of Paracetamol DC applied for import. The case was deferred for 7.3.2013.			

101	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:07.03.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.				

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Case No.:39/16/82-ALC4/2012		Party Name:ADCOCK INGRAM LTD,		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
HQ File :01/82/050/00475/AM13/		RLA File :07/24/040/00071/AM13/		Lic.No/Date:0710088326 21.05.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Norflex 100 mg tablets (Orphenadrine 100 mg+ Lactose 167 mg_Aerosol 200-8 mg Ethyl Cellulose 20 mg)		1 tablet	1.	Orphenadrine Citrate BP/EP/USP/PH. EUR	102.0 mg		
			2.	Lactose USP/NF/BP/EP/PH. EUR	167.0 mg		
			3.	Aerosol BP/EP/USP/PH.EUR	8.0 mg		
			4.	Ehtyl Cellulose N 100- BP/EP/USP/Ph. EUR	20.0 mg		
RA may take appropriate action as per the decision of Norms Committee.							

103	Case No.:21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved					
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:					
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/585/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					

Colistimethate for Injection USP 150 mg (each vial contains colistimethate sodium USP equivalent to 150 mg colistine base activity)	1 vial	1.	Colistimethate Sodium USP	403.85 mg/vial
		2.	11 ML vial clear, injection F 20	Relevant, as per packing policy
		3.	Stopper Omni 3 G V9396 FM 457/0 LYO 2 LEG 20 MM	
RA may take appropriate action as per the decision of Norms Committee.				

104	Case No.:11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/594/2012-PI(Norms) dated 7.2.2013, it was decided to call from the firm the following technical details: a) Content of Export product in 1 no. of Essential Medicine Kit US. b) Import item no. 9,10,11 and 12 have been shown a tablets whereas the quantity is in kgs. c) Detailed calculation for working out requirement of imported inputs in case of Export item no. 11,14, 15 and 19. d) Vial size of export item no. 12 e) Technical literature for conversion of 1U to gms in export item no. 22. The case was deferred for 7.3.2013.			

106	Case No.:4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their Om No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to call from the firm Master Batch formula duly certified by Quality Control Incharge along with composition of Paracetamol DC applied for import. The case was deferred for 7.3.2013.			

107	Case No.:55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.		Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case
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				07.02.2013	Approved
HQ File :01/82/050/00432/AM13/		RLA File :03/94/040/00094/AM13/		Lic.No/Date:0310696080 24.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/595/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Silyl Ester	1 kg	1.	Erythromycin Thiocyanate	0.86 kg/kg	
		2.	Hydroxylamine Hydrochloride	0.377 kg/kg	
		3.	2-Methoxy Propene	0.233 kg/kg	
		4.	Pyridine Hydrobromide	0.212 kg/kg	
		5.	HMDS (Hexamethyl Disilazane)	0.261 kg/kg	
		6.	Methylene Chloride	5.0 kg/kg	
		7.	Methanol	2.44kg/kg	
RA may take appropriate action as per the decision of Norms Committee.					

108	Case No.:7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the following information within 15 days failing which their case would be closed. Import details for each export item. Master Batch Formula for each export product duly certified by Quality Control Incharge. The case was deferred for 7.3.2013.			

109	Case No.:12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/592/2012-PI dated 6.2.2013, it was decided to call from the firm the complete technical details mainly Mol. Wt. of all inputs/output product, % yield on molar basis and solvent details as per Appendix 33. The case was deferred for 7.3.2013.			

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Case No.:50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved	
HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/591/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for injection 1 gm USP (Each vial contains Meropenem Trihydrate USP equivalent to Anhydrous Meropenem 1 gm. Also contains Sodium Carbonate (Sodium 90.2 mg)	1 no. of Injection	1.	Meropenem USP for Injection (Meropenem Buffered sterile)	1196.667 mg
Meropenem for injection 500 mg (each vial contains Meropenem Trihydrate USP equivalent to Anhydrous Meropenem 500 mg. Also contains Sodium Carbonate (Sodium 45.1 mg)	1 no. of injection	1	Meropenem USP for Injection (Meropenem Buffered sterile)	597.778 mg
RA may take appropriate action as per the decision of Norms Committee.				

111	Case No.:9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved	
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/593/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Norms recommended for 1 no. of tablet/capsule			
	Ramipril Tablets/Capsules	1.25 mg	2.50 mg	5.0 mmg	10.0 mg
		1.25 mg	2.50 mg	5.0 mg	10.0 mg

Norms recommended for Ramipril

S. NO	Import Item	Qty. allowed kg/kg
1.	Acetone	0.50
2.	(+)-2a,3ab,ab Octahydro cyclopenta (b) Pyrole-2-Carboxylic Acid Phenyl Methyl Ester HCL	1.976
3.	Dibenzoyl-L-Tartaric Acid Monohydrate	1.50
4.	Diisopropyl Ether	3.48
5	N-[1-(s)-(Ethoxycarbonyl)-3-Phenylpropyl]-L-Alanine	0.98
6.	Methylene Chloride	1.48
7.	Methanol	0.82
8.	Toluene	3.72
9.	Triethylamine	1.111

RA may take appropriate action as per the decision of Norms Committee.

112	Case No.: 46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

113	Case No.: 46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:07.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish a copy of Master Batch Formula for the export product duly certified by Quality Control Incharge within 15 days failing which their case would be closed. The case was deferred for 7.3.2013.			

114	Case No.:61/11/82-ALC4/2012		Party Name:KOPRAN LIMITED		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
	HQ File :01/82/050/00328/AM13/		RLA File :03/94/040/00162/AM13/		Lic.No/Date:0310697570 06.06.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/617/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			
Cefepime for injection		1 kg	1.	Cefepime HCL (Non Sterile)	0.655 kg/kg			

2.	Methanol	0.742 kg/kg
3.	Eno Carbon	0.034 kg/kg
4.	Acetone	1.816 kg/kg
5.	L-Arginine (Non-Sterile)	0.32 kg/kg
6.	Isopropyl Alcohol	0.392 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

115	Case No.:53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/596/2012-PI(Norms) dated 7.2.2013, it was decided to call from the firm the following technical details from the firm: • Complete and balanced chemical reaction at each stage showing correct molecular weight of each input and their molar requirement. • Chemical description of intermediates formed in the process and their Mol. Wt. • % yield on molar basis for each step of manufacturing process. • Copy of technical literature in support of yields envisaged and molar requirement of each input. The case was deferred for 7.3.2013.			

116	Case No.:18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved												
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date:												
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/619/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Emtricitabine</td><td rowspan="2">1 kg</td><td>1.</td><td>(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)</td><td>2.50 kg/kg</td></tr> <tr> <td>2</td><td>Sodium borohydride</td><td>0.51 kg/kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Emtricitabine	1 kg	1.	(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)	2.50 kg/kg	2	Sodium borohydride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Emtricitabine	1 kg	1.	(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)	2.50 kg/kg												
		2	Sodium borohydride	0.51 kg/kg												

		3.	Toluene	0.32 kg/kg
		4.	Methanol	0.64 kg/kg
		5.	Triethylamine	1.10 kg/kg
		6.	Methylene dichloride	3.35 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 53/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved	
HQ File :01/82/050/00489/AM13/	RLA File :04/24/040/00049/AM13/	Lic.No/Date:0410137249 12.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/610/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
S.No	Export Item	Quantity (Nos)	Import product	Quantity allowed
1.	Bioglan CO Q10 50 Softgelatin Capsules	1 lakh	Co Enzyme Q 10 USP 32	5.100 kgs
2.	AspacardioQ 10 Soft Gelatin Capsules	1 lakh	Co Enzyme Q 10 USP 32	3.06 kgs
3	Aspacardio Q 10 Extra Forte Soft Gelatin Capsules	1 lakh	Co Enzyme Q 10 USP 32	5.100 kgs
4	Aspacardio Mix Omega 3+ Q 10 Soft Gelatin Capsules	1 lakh	Co Enzyme Q 10 USP 32	10.200 kgs
5.	Myoga Q 10 Softgelatin Capsules	1 lakh	Co Enzyme Q 10 USP 32	10.200 kgs
6.	CO Q10 100 Soft Gelatin Capsules	1 lakh	Co Enzyme Q 10 USP 32	10.200 kgs

118	Case No.:54/16/82-ALC4/2012		Party Name:SOFTGEL HEALTH CARE PVT. LTD.,		Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved
	HQ File :01/82/050/00490/AM13/		RLA File :04/24/040/00015/AM13/		Lic.No/Date:0410137244 12.06.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/610/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Soft Gelatin Capsules Fish Oil Capsules 600 MG	1lakh	1.	Omega 3 Fish Lipid Oil EPA 35 & DHA 25 EPA Content 35% to 40% DHA content 25% to 30%	61.2 kg/lakh

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:8/16/82-ALC4/2012		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
HQ File :01/82/050/00444/AM13/		RLA File :22/24/040/00011/AM13/		Lic.No/Date:2210013017 15.06.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)			
Cefepime for Injection	1 kg	1.	Cefepime HCL Non Sterile	0.655			
		2.	L-Arginine (Non Sterile)	0.37			
		3.	Acetone (89.6% Rec.)	1.816			
		4.	Methanol	0.742			
		5.	Eno Carbon	0.034			
RA may take appropriate action as per the decision of Norms Committee.							

120	Case No.:45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:07.03.2013
	Decision : It waqs decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

121	Case No.:109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date: 7.3.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

122	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemcials and Petrochemicals.			

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Case No.:10/16/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Approved
HQ File :01/82/050/00446/AM13/	RLA File :05/24/040/00116/AM13/	Lic.No/Date:0510328831 04.07.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/593/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			
	Requirement of Gabapentin for export of 1 no. of Capsules		
	100 mg	300 mg	400 mg
Gabapentin	100 mg	300 mg	400 mg
Norms recommended for Gabapentin			
S. No	Import Items	Quantity Allowed kg/kg	
1.	Monomethyl-1,1-Cyclohexane Diacetate	2.19	
2.	Acetone	1.99	
3.	Isopropyl Alcohol	1.20	
4.	Methylene Chloride	2.63	
5.	Toluene	1.46	
6.	Activated Carbon	0.100	
7.	Ethyl Chloro Formate	1.22	
8	Methanol	2.30	
9	Triethylamine	1.23	
RA may take appropriate action as per the decision of Norms Committee.			

124	Case No.: 16/16/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved
	HQ File :01/82/050/00452/AM13/	RLA File :03/94/040/00208/AM13/	Lic.No/Date:0310701169 06.07.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/603/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Gripout Tablets	1000	1.	Phenylphrine HCL BP 5.1 gm

		Nos		
RA may take appropriate action as per the decision of Norms Committee.				

125	Case No.: 69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

126	Case No.: 20/24/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00824/AM13/	RLA File :31/83/040/00058/AM13/	Lic.No/Date:3110055158 27.07.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the full description of the export product along with copy of relevant pharmacopiea within 15 days else their case would be closed. The case was deferred for 7.3.2013.			

127	Case No.: 27/21/82-ALC4/2012	Party Name:STELLECE PHARMSCIENCE PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

128	Case No.: 15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:07.03.2013
	Decision : It was decided to call from the firm the technical information as per Appendix 33. The case was deferred for 7.3.2013.			

129	Case No.: 16/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/	Lic.No/Date:0510331127 01.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

130	Case No.: 18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00620/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402	Defer

	HQ File :01/82/050/00027/AM13/	RLA File :07/24/040/00223/AM13/	Lic.No/Date:0710053402 01.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

131	Case No.:20/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00723/AM13/	RLA File :09/24/040/00225/AM13/	Lic.No/Date:0910053420 03.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

132	Case No.:47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

133	Case No.:48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

134	Case No.:22/22/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM13/	Lic.No/Date:0910053463 09.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

135	Case No.:26/22/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00729/AM13/	RLA File :09/24/040/00243/AM13/	Lic.No/Date:0910053480 10.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

136	Case No.:44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825	Defer

			10.08.2012	Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
137	Case No.: 24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519 16.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
138	Case No.: 65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date:07.02.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
139	Case No.: 68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			
140	Case No.: 25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
141	Case No.: 27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
142	Case No.: 32/22/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00735/AM13/	RLA File :56/24/040/00017/AM13/	Lic.No/Date:5610000974 24.08.2012	Defer Date:07.03.2013

Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.

143	Case No.: 32/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00836/AM13/	RLA File :09/24/040/00248/AM13/	Lic.No/Date:0910053559 24.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

144	Case No.: 33/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00837/AM13/	RLA File :09/24/040/00247/AM13/	Lic.No/Date:0910053560 24.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

145	Case No.: 37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

147	Case No.: 5/22/82-ALC4/2012	Party Name:SANOVI INDIA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

148	Case No.: 3/20/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00614/AM13/	RLA File :05/24/040/00201/AM13/	Lic.No/Date:0510332840 28.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

149	Case No.: 30/24/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00834/AM13/	RLA File :09/24/040/00271/AM13/	Lic.No/Date:0910053602 28.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

150	Case No.: 12/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00816/AM13/	RLA File :09/24/040/00275/AM13/	Lic.No/Date:0910053624 29.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

151	Case No.: 24/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00828/AM13/	RLA File :09/24/040/00220/AM13/	Lic.No/Date:0910053621 29.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

152	Case No.: 26/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00830/AM13/	RLA File :09/24/040/00246/AM13/	Lic.No/Date:0910053623 29.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

153	Case No.: 28/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00832/AM13/	RLA File :09/24/040/00274/AM13/	Lic.No/Date:0910053628 29.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

154	Case No.: 35/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00839/AM13/	RLA File :09/24/040/00245/AM13/	Lic.No/Date:0910053622 29.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

155	Case No.: 30/22/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00733/AM13/	RLA File :07/24/040/00237/AM13/	Lic.No/Date:0710090496 30.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

156	Case No.: 4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

157	Case No.: 29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

158	Case No.: 28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

159	Case No.: 45/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00748/AM13/	RLA File :03/94/040/00115/AM13/	Lic.No/Date:0310707571 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

160	Case No.: 42/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00745/AM13/	RLA File :03/94/040/00116/AM13/	Lic.No/Date:0310707575 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 43/22/82-ALC4/2012	Party Name:CALYX CHEMICALS &	Meet No/Date:30/82-ALC4/2012	Status: Case Deferred
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161		PHARMACEUTICALS LTD.	07.02.2013	
	HQ File :01/82/050/00746/AM13/	RLA File :03/94/040/00101/AM13/	Lic.No/Date:0310707592 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

162	Case No.:53/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00756/AM13/	RLA File :03/94/040/00137/AM13/	Lic.No/Date:0310707577 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

163	Case No.:55/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00758/AM13/	RLA File :03/94/040/00117/AM13/	Lic.No/Date:0310707585 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

164	Case No.:56/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00759/AM13/	RLA File :03/94/040/00034/AM13/	Lic.No/Date:0310707587 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

165	Case No.:60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00763/AM13/	RLA File :03/94/040/00105/AM13/	Lic.No/Date:0310707569 04.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

166	Case No.:10/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00713/AM13/	RLA File :09/24/040/00281/AM13/	Lic.No/Date:0910053672 05.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

	Case No.:40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
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167	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

168	Case No.:40/26/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00948/AM13/	RLA File :09/24/040/00254/AM13/	Lic.No/Date:0910053671 05.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

169	Case No.:44/24/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00848/AM13/	RLA File :09/24/040/00251/AM13/	Lic.No/Date:0910053668 05.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

170	Case No.:62/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00765/AM13/	RLA File :03/94/040/00429/AM13/	Lic.No/Date:0310707808 05.09.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

171	Case No.:78/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00781/AM13/	RLA File :03/94/040/00430/AM13/	Lic.No/Date:0310707806 05.09.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

172	Case No.:79/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00782/AM13/	RLA File :03/94/040/00104/AM13/	Lic.No/Date:0310707802 05.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

173	Case No.:80/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00783/AM13/	RLA File :03/94/040/00118/AM13/	Lic.No/Date:0310707813	Defer

173			05.09.2012	Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

174	Case No.:25/26/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00933/AM13/	RLA File :09/24/040/00283/AM13/	Lic.No/Date:0910053686 06.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

175	Case No.:58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

176	Case No.:59/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00762/AM13/	RLA File :03/94/040/00119/AM13/	Lic.No/Date:0310707975 06.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

177	Case No.:61/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00764/AM13/	RLA File :03/94/040/00106/AM13/	Lic.No/Date:0310707970 06.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

178	Case No.:81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

179	Case No.:21/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Deffered
	HQ File :01/82/050/00825/AM13/	RLA File :08/24/040/00196/AM13/	Lic.No/Date:0810114835 07.09.2012	Defer Date:07.03.2013

Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.

180	Case No.: 35/26/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00943/AM13/	RLA File :09/24/040/00297/AM13/	Lic.No/Date:0910053714 07.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

181	Case No.: 46/22/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00749/AM13/	RLA File :03/95/040/00306/AM13/	Lic.No/Date:0310708068 07.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

182	Case No.: 76/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00779/AM13/	RLA File :03/94/040/00437/AM13/	Lic.No/Date:0310708094 07.09.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

183	Case No.: 77/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00780/AM13/	RLA File :03/94/040/00436/AM13/	Lic.No/Date:0310708090 07.09.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

184	Case No.: 82/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00785/AM13/	RLA File :03/94/040/00017/AM11/	Lic.No/Date:0310708089 07.09.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

185	Case No.: 17/22/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00720/AM13/	RLA File :08/24/040/00199/AM13/	Lic.No/Date:0810114964 10.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.

186	Case No.:85/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00788/AM13/	RLA File :03/94/040/00136/AM13/	Lic.No/Date:0310708279 10.09.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

187	Case No.:11/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00714/AM13/	RLA File :08/24/040/00208/AM13/	Lic.No/Date:0810115029 12.09.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

188	Case No.:12/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00715/AM13/	RLA File :08/24/040/00206/AM13/	Lic.No/Date:0810115027 12.09.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

189	Case No.:13/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00716/AM13/	RLA File :08/24/040/00207/AM13/	Lic.No/Date:0810115028 12.09.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

190	Case No.:30/26/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00938/AM13/	RLA File :07/24/040/00253/AM13/	Lic.No/Date:0710090701 12.09.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

191	Case No.:50/22/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00753/AM13/	RLA File :52/24/040/00014/AM13/	Lic.No/Date:5210038997 12.09.2012	Defer Date:07.03.2013
	Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

192	Case No.: 75/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00778/AM13/	RLA File :03/94/040/00499/AM13/	Lic.No/Date:0310708794 12.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

193	Case No.: 96/22/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00799/AM13/	RLA File :03/94/040/00476/AM13/	Lic.No/Date:0310708985 13.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

194	Case No.: 14/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00818/AM13/	RLA File :09/24/040/00306/AM13/	Lic.No/Date:0910053810 14.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

195	Case No.: 24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

196	Case No.: 31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

197	Case No.: 32/28/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00999/AM13/	RLA File :07/24/040/00272/AM13/	Lic.No/Date:0710090783 17.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Biotechnology.			

198	Case No.: 89/22/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00792/AM13/	RLA File :22/24/040/00035/AM13/	Lic.No/Date:2210013297 19.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

199	Case No.: 90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Deffered
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

200	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

201	Case No.: 26/26/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00934/AM13/	RLA File :07/24/040/00144/AM13/	Lic.No/Date:0710090859 21.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

202	Case No.: 38/26/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00946/AM13/	RLA File :09/24/040/00309/AM13/	Lic.No/Date:0910053880 21.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 1/22/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved
	HQ File :01/82/050/00704/AM13/	RLA File :05/24/040/00231/AM13/	Lic.No/Date:0510335607 25.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/593/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			
	Requirement of Gabapentin for export of 1 no. of Capsules			
	100 mg	300 mg	400 mg	

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Gabapentin	100 mg	300 mg	400 mg
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Norms recommended for Gabapentin

S. No	Import Items	Quantity Allowed kg/kg
1.	Monomethyl-1,1-Cyclohexane Diacetate	2.19
2.	Acetone	1.99
3.	Isopropyl Alcohol	1.20
4.	Methylene Chloride	2.63
5.	Toluene	1.46
6.	Activated Carbon	0.100
7.	Ethyl Chloro Formate	1.22
8	Methanol	2.30
9	Triethylamine	1.23

RA may take appropriate action as per the decision of Norms Committee.

204	Case No.: 16/24/82-ALC4/2012		Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00820/AM13/		RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals				

205	Case No.: 28/26/82-ALC4/2012		Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00936/AM13/		RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

206	Case No.: 37/26/82-ALC4/2012		Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00945/AM13/		RLA File :09/24/040/00319/AM13/	Lic.No/Date:0910053895 25.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.				

207	Case No.: 43/24/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00847/AM13/		RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals				

Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.

208	Case No.: 36/26/82-ALC4/2012	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00944/AM13/	RLA File :09/24/040/00321/AM13/	Lic.No/Date:0910053915 27.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

209	Case No.: 37/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00841/AM13/	RLA File :09/24/040/00289/AM13/	Lic.No/Date:0910053917 27.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

210	Case No.: 1/23/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00801/AM13/	RLA File :05/24/040/00235/AM13/	Lic.No/Date:0510336113 28.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

211	Case No.: 36/24/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00840/AM13/	RLA File :09/24/040/00324/AM13/	Lic.No/Date:0910053933 28.09.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

212	Case No.: 23/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00990/AM13/	RLA File :09/24/040/00318/AM13/	Lic.No/Date:0910053939 01.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

213	Case No.: 11/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00919/AM13/	RLA File :03/94/040/00481/AM13/	Lic.No/Date:0310711379 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

214	Case No.:12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

215	Case No.:13/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00921/AM13/	RLA File :03/94/040/00482/AM13/	Lic.No/Date:0310711389 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

216	Case No.:16/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00924/AM13/	RLA File :03/94/040/00467/AM13/	Lic.No/Date:0310711374 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

217	Case No.:21/26/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00929/AM13/	RLA File :03/94/040/00077/AM13/	Lic.No/Date:0310711357 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

218	Case No.:5/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00913/AM13/	RLA File :03/94/040/00014/AM13/	Lic.No/Date:0310711407 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

219	Case No.:6/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00914/AM13/	RLA File :03/94/040/00015/AM13/	Lic.No/Date:0310711401 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

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220	Case No.: 7/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00915/AM13/	RLA File :03/94/040/00794/AM12/	Lic.No/Date:0310711411 03.10.2012	Defer Date:07.03.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.			

221	Case No.: 10/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00918/AM13/	RLA File :03/94/040/00024/AM13/	Lic.No/Date:0310711638 04.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

222	Case No.: 15/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00923/AM13/	RLA File :03/94/040/00493/AM13/	Lic.No/Date:0310711651 04.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

223	Case No.: 17/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00925/AM13/	RLA File :03/94/040/00468/AM13/	Lic.No/Date:0310711631 04.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

224	Case No.: 21/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00988/AM13/	RLA File :09/24/040/00331/AM13/	Lic.No/Date:0910053955 04.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

225	Case No.: 3/22/82-ALC4/2012	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00706/AM13/	RLA File :03/95/040/00310/AM13/	Lic.No/Date:0310711590 04.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 45/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
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226	HQ File :01/82/050/00849/AM13/	RLA File :05/23/040/00260/AM13/	07.02.2013 Lic.No/Date:0510336434 04.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

227	Case No.:46/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00850/AM13/	RLA File :05/23/040/00256/AM13/	Lic.No/Date:0510336433 04.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

228	Case No.:50/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00854/AM13/	RLA File :05/23/040/00255/AM13/	Lic.No/Date:0510336432 04.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

229	Case No.:9/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00917/AM13/	RLA File :03/94/040/00099/AM13/	Lic.No/Date:0310711648 04.10.2012	Defer Date:07.03.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 7.3.2013.				

230	Case No.:33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

231	Case No.:17/28/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00984/AM13/	RLA File :31/83/040/00117/AM13/	Lic.No/Date:3110056020 09.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

	Case No.:56/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00860/AM13/	RLA File :05/23/040/00260/AM13/	Lic.No/Date:0510336434 04.10.2012	Defer Date:07.03.2013

232	HQ File :01/82/050/00860/AM13/	RLA File :52/24/040/00029/AM13/	Lic.No/Date:5210039086 09.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.				

233	Case No.:57/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00861/AM13/	RLA File :52/24/040/00028/AM13/	Lic.No/Date:5210039089 09.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals			

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Case No.:93/24/82-ALC4/2012		Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:30/82-ALC4/2012 07.02.2013		Status:Case Approved	
HQ File :01/82/050/00897/AM13/		RLA File :03/95/040/00497/AM13/		Lic.No/Date:0310712451 11.10.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/675/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Trimethyl Sulfoxonium Iodide		1 kg	1.	Methyl Iodide	0.773		
			2.	Dimethyl Sulfoxide	0.41		
RA may take appropriate action as per the decision of Norms Committee.							

235	Case No.:20/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00987/AM13/	RLA File :09/24/040/00333/AM13/	Lic.No/Date:0910054047 12.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

236	Case No.:22/28/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00989/AM13/	RLA File :09/24/040/00284/AM13/	Lic.No/Date:0910054046 12.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

	Case No.:25/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
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237	HQ File :01/82/050/00992/AM13/	RLA File :09/24/040/00356/AM13/	Lic.No/Date:0910054051 12.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.				

238	Case No.:27/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00831/AM13/	RLA File :08/24/040/00241/AM13/	Lic.No/Date:0810115743 12.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

239	Case No.:19/28/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00986/AM13/	RLA File :09/24/040/00344/AM13/	Lic.No/Date:0910054092 15.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

240	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

241	Case No.:54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:07.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/592/2012-PI(Norms) dated 6.2.2013, it was decided to call from the firm the complete technical details mainly Mol. Wt. of all inputs/output product, % yield on molar basis and solvent details as per Appendix 33. The case was deferred for 7.3.2013.			

242	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:24/28/82-ALC4/2012	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:30/82-ALC4/2012	Status:Case Deferred
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243	HQ File :01/82/050/00991/AM13/	RLA File :09/24/040/00348/AM13/	07.02.2013 Lic.No/Date:0910054145 18.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

244	Case No.:41/26/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00949/AM13/	RLA File :52/24/040/00030/AM13/	Lic.No/Date:5210039119 19.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.				

245	Case No.:50/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01017/AM13/	RLA File :03/95/040/00523/AM13/	Lic.No/Date:0310713233 19.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.				

246	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

247	Case No.:51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

248	Case No.:12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:07.03.2013
Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.				

	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
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249	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

250	Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

251	Case No.:6/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00973/AM13/	RLA File :09/24/040/00352/AM13/	Lic.No/Date:0910054161 25.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

252	Case No.:1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

253	Case No.:10/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00977/AM13/	RLA File :09/24/040/00339/AM13/	Lic.No/Date:0910054180 29.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

254	Case No.:2/28/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00969/AM13/	RLA File :08/24/040/00258/AM13/	Lic.No/Date:0810115970 29.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

255	Case No.:3/28/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00970/AM13/	RLA File :08/24/040/00262/AM13/	Lic.No/Date:0810115971	Defer

			29.10.2012	Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			
256	Case No.:45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			
257	Case No.:8/28/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00975/AM13/	RLA File :09/24/040/00379/AM13/	Lic.No/Date:0910054186 29.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
258	Case No.:3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			
259	Case No.:36/28/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01003/AM13/	RLA File :13/24/040/00035/AM13/	Lic.No/Date:1310041436 30.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			
260	Case No.:43/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01010/AM13/	RLA File :03/95/040/00561/AM13/	Lic.No/Date:0310713820 30.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			
261	Case No.:47/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01014/AM13/	RLA File :03/95/040/00580/AM13/	Lic.No/Date:0310713891 30.10.2012	Defer Date:07.03.2013

Decision :It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.

262	Case No.: 9/28/82-ALC4/2012	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00976/AM13/	RLA File :09/24/040/00374/AM13/	Lic.No/Date:0910054204 30.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

263	Case No.: 37/28/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01004/AM13/	RLA File :34/24/040/00015/AM13/	Lic.No/Date:3410035376 31.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

264	Case No.: 4/24/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00808/AM13/	RLA File :09/24/040/00362/AM13/	Lic.No/Date:0910054208 31.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

265	Case No.: 7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

266	Case No.: 39/28/82-ALC4/2012	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01006/AM13/	RLA File :34/24/040/00184/AM13/	Lic.No/Date:3410035411 01.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

267	Case No.: 8/24/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Approved
	HQ File :01/82/050/00812/AM13/	RLA File :03/94/040/00668/AM13/	Lic.No/Date:0310714062 01.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/591/2012-PI(Norms) dated 6.2.2013, it			

was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for injection 1 gm USP (Each vial contains Meropenem Trihydrate USP equivalent to Anhydrous Meropenem 1 gm. Also contains Sodium Carbonate (Sodium 90.2 mg)	1 no. of Injection	1.	Meropenem USP for Injection (Meropenem Buffered sterile)	1196.667 mg
Meropenem for injection 500 mg (each vial contains Meropenem Trihydrate USP equivalent to Anhydrous Meropenem 500 mg. Also contains Sodium Carbonate (Sodium 45.1 mg)	1 no. of injection	1	Meropenem USP for Injection (Meropenem Buffered sterile)	597.778 mg

RA may take appropriate action as per the decision of Norms Committee.

268	Case No.: 46/28/82-ALC4/2012	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01013/AM13/	RLA File :03/95/040/00571/AM13/	Lic.No/Date:0310714165 02.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

269	Case No.: 48/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01015/AM13/	RLA File :03/95/040/00594/AM13/	Lic.No/Date:0310714182 02.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

270	Case No.: 22/26/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/00930/AM13/	RLA File :03/95/040/00370/AM13/	Lic.No/Date:0310714238 05.11.2012	Defer Date:07.03.2013

Decision :It was decided to defer the case for 7.3.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.

271	Case No.:33/28/82-ALC4/2012	Party Name:DHARUHERA PHARMACEUTICALS PVT LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01000/AM13/	RLA File :05/23/040/00264/AM13/	Lic.No/Date:0510338287 05.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

272	Case No.:41/28/82-ALC4/2012	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01008/AM13/	RLA File :03/95/040/00444/AM13/	Lic.No/Date:0310714240 05.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

273	Case No.:7/28/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00974/AM13/	RLA File :31/83/040/00134/AM13/	Lic.No/Date:3110056196 05.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

274	Case No.:35/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01002/AM13/	RLA File :05/24/040/00280/AM13/	Lic.No/Date:0510338316 06.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

275	Case No.:34/28/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01001/AM13/	RLA File :05/24/040/00283/AM13/	Lic.No/Date:0510338695 08.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

276	Case No.:4/28/82-ALC4/2012	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00971/AM13/	RLA File :08/24/040/00242/AM13/	Lic.No/Date:0810116296 12.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

277	Case No.:26/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00993/AM13/	RLA File :04/24/040/00126/AM13/	Lic.No/Date:0410141071 16.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

278	Case No.:27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

279	Case No.:3/26/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00911/AM13/	RLA File :34/24/040/00205/AM13/	Lic.No/Date:3410035547 26.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

280	Case No.:47/26/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00955/AM13/	RLA File :09/24/040/00375/AM13/	Lic.No/Date:0910054404 29.11.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

281	Case No.:61/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01028/AM13/	RLA File :09/24/040/00436/AM13/	Lic.No/Date:0910054444 05.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

282	Case No.:1/28/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/00968/AM13/	RLA File :52/24/040/00038/AM13/	Lic.No/Date:5210039286 19.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

283	Case No.: 40/28/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01007/AM13/	RLA File :09/24/040/00447/AM13/	Lic.No/Date:0910054591 20.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

284	Case No.: 54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

285	Case No.: 55/28/82-ALC4/2012	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01022/AM13/	RLA File :08/24/040/00337/AM13/	Lic.No/Date:0810117116 26.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

286	Case No.: 62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

287	Case No.: 63/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01030/AM13/	RLA File :03/95/040/00719/AM13/	Lic.No/Date:0310718683 31.12.2012	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

288	Case No.: 64/28/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status: Case Deferred
	HQ File :01/82/050/01031/AM13/	RLA File :08/24/040/00340/AM13/	Lic.No/Date:0810117249 01.01.2013	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 65/28/82-ALC4/2012	Party Name:UNITED BIOTECH PVT LTD	Meet No/Date:30/82-ALC4/2012	Status: Case Deferred
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289	Case No.:01/82/050/01032/AM13/	Party Name:UNITED BIO-TECH V.LTD.	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01032/AM13/	RLA File :05/24/040/00375/AM13/	Lic.No/Date:0510342192 01.01.2013	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

290	Case No.:1/30/82-ALC4/2012	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01037/AM13/	RLA File :08/24/040/00356/AM13/	Lic.No/Date:0810117592 16.01.2013	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Chemicals and Petrochemicals.			

291	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals			

292	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

293	Case No.:4/30/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:30/82-ALC4/2012 07.02.2013	Status:Case Deferred
	HQ File :01/82/050/01040/AM13/	RLA File :07/24/040/00448/AM13/	Lic.No/Date:0710093283 23.01.2013	Defer Date:07.03.2013
	Decision : It was decided to defer the case for 7.3.2013 for comments of Department of Pharmaceuticals.			

Outside Agenda No. 1	M/s. Actavis Pharma Manufacturing Pvt. Ltd.
Norms Committee Meeting No.30/AM13	F.No 01/82/050/00336/AM 13/DES III
Meeting Date:07.02.2013	04/24/040/00328/AM 12

Adv. Lic. No. & Date	0410136360 dated 14.5.2012
Decision: It was decided to call from the firm a copy of Certificate of Analysis for the export product issued after May 2012. The case was deferred for 7.3.2013.	

Outside Agenda No. 2	M/s. Hetero Drugs Limited
Norms Committee Meeting No.30/AM13	F.No 01/82/50/01462/AM 12/DES III
Meeting Date:07.02.2013	09/24/040/00515/AM 12
Adv. Lic. No. & Date	0910050977 dated 25.1.2012
Decision: It was decided to amend the description of export product from "Zidovudine (Purity 100.2%)" as ratified in Meeting no 16/82 dated 16.8.2012 to "Zidovudine (Purity 99.5%)". RA may take appropriate action as per the decision of Norms Committee.	

Date:11.02.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer